

for allotment of residential accommodation in Delhi ;

(b) if so, whether officers hitherto employed with Central Government on reversion to State Government but continuing to be posted in Delhi, are allowed the continuance of the possession of residential accommodation earlier allotted to them ; if so, are there any exceptions to such a rule and reason thereof ;

(c) instances where Ministry has rejected or unduly kept pending requests for transferring quarters from the Central Government pool to that of State Government for such officers who on reversion from the Central Government joined the State Government in Delhi itself ; if so, the reasons therefor ; and

(d) if so, how do the Ministry now propose to deal with such cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) As per the existing policy of the Government the officers of the State Governments who are posted in their Liaison offices in Delhi/New Delhi are considered for allotment from General Pool accommodation on restricted basis depending upon the merits of each case, under the reciprocal arrangements of accommodation with the State Governments.

(b) State Government officers on reversion from Central Government to State Governments cease to be eligible for general pool accommodation. However, if such officers join the State Governments in their offices in Delhi itself, their requests for retention of accommodation of the general pool are considered on merit under the reciprocal arrangement.

(c) and (d). Information is being collected and will be laid on the Table of the House.

Priority accorded to SC and ST Government employees in allotment of Government accommodation in Delhi

10740. SHRIMATI SUMATI ORAON ;

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether on out of turn priority or any priority is accorded by the Directorate of Estates to Scheduled Caste/Tribe Central/State Government employees posted in Delhi, in the matter of allotments of residential accommodations to them in Delhi ;

(b) if so, the quota allocated, if any, for such allotments ;

(c) the total number of quarters which stand allotted in this category as on 1-4-1983 ; and

(d) the number of applications in this category which are pending as on 1-4-1983 and proposals, if any, to clear such cases in the near future ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) and (b). So far as SC and ST Central Government Employees are concerned 10% vacancies in types A and B and 5% vacancies in types C and D in the General Pool in Delhi are reserved for them. The allotments are made in the ratio of 2:1 to the SC and ST employees respectively.

As regards SC and ST State Government employees posted in Delhi are concerned, there is no specific reservation for allotment of General Pool accommodation. Allotment of General Pool accommodation to State Government employees posted in Delhi is restricted and is considered on the merit of each case under the reciprocal arrangements entered into with the respective State Governments.

(c) During the current allotment year (which commenced from 1.4.82), 435 quarters have been allotted to SC employees and 168 quarters have been allotted to ST employees from the General Pool in Delhi.

(d) The information is compiled periodically and the latest information regarding General Pool in Delhi available as on 1.2.83 is as under :

SC employees	..	8375
ST employees	..	826

A crash programme of construction of quarters in the General Pool in Delhi has already been launched and on completion of the same the waiting period of these employees will be reduced.

1983-84 के लिए वसूली योजना

10741. श्री रामावतार शास्त्री : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने वर्ष 1983-84 के लिये गेहूं एवं दूसरे अनाजों की वसूली की योजना तैयार कर ली है;

(ख) यदि हां, तो उसका राज्यवार ब्योरा क्या है; और

(ग) 30 अप्रैल, 1983 तक वसूल किये गये खाद्यान्नों का राज्य-वार ब्योरा क्या है ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मन्त्री (श्री भागवत भ्मा आजाद) : (क) और (ख) रबी विपणन मौसम 1983-84 के लिए गेहूं की वसूली नीति पहले ही घोषित की जा चुकी है और राज्यों/केन्द्रशासित प्रदेश के प्रशासनों को उसकी सूचना दे दी गई है। इस नीति के अनुसार भारत सरकार द्वारा घोषित समर्थन मूल्य पर गेहूं की वसूली की जानी है।

(ग) रबी विपणन मौसम 1983-84 के दौरान 30 अप्रैल, 1983 तक गेहूं की 1.82 लाख मीटरी टन वसूली हुई थी। राज्य-वार स्थिति इस प्रकार है :—

राज्य	गेहूं की वसूली (हजार मी० टन में)
हरियाणा	30
मध्य प्रदेश	2
पंजाब	119
उत्तर प्रदेश	31
जोड़	182

सिंचाई योजनाओं और बांधों के लिए उत्तर प्रदेश सरकार के प्रस्ताव

10742. श्री राम अवध : क्या सिंचाई मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1981 से 31 मार्च, 1983 तक की अवधि के दौरान उत्तर प्रदेश सरकार से विभिन्न सिंचाई योजनाओं और बांधों के बारे में कितने प्रस्ताव प्राप्त हुए हैं; और

(ख) उन पर क्या कार्यवाही की गई है और उसके क्या परिणाम हैं ?

सिंचाई मन्त्रालय के राज्यमन्त्री (श्री राम निवास मिर्धा) : (क) अप्रैल, 1981 से मार्च, 1983 की अवधि के दौरान उत्तर प्रदेश सरकार से तकनीकी जांच के लिए केन्द्रीय जल आयोग में प्राप्त सिंचाई परियोजनाओं की संख्या निम्न-लिखित है :

बृहद स्कीमें	9 संख्या
मध्यम स्कीमें	3 संख्या

(ख) बारह परियोजना रिपोर्टों को केन्द्रीय जल आयोग के विभिन्न विशेषीकृत निदेशालयों द्वारा जांच कर ली गई है और कुछ मुद्दों पर, राज्य सरकार से स्पष्टीकरण मांगे गये हैं। इस कार्य को शीघ्र करने के लिए इन पहलुओं पर राज्य सरकार के साथ विचार विमर्श भी किए गए हैं। एक बृहद परियोजना के लिए राज्य सरकार से उत्तर प्राप्त हो गए हैं, जिनकी जांच की जा रही है। अन्य बृहद परियोजनाओं में से एक परियोजना की, एक उच्च स्तरीय तकनीकी सभिति की सिफारिशों के आधार पर पुनः तैयार किया जाना है।